

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

75/241-242/ND/2019

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**SHRI P. S. N PRASAD
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.10.2019**

**NAME OF THE COMPANY: M/s. Amanpreet Singh BAWA V/s. M/s. Satkar
Logistics Pvt. Ltd. & Anr.**

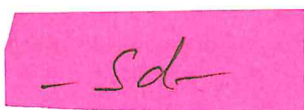
SECTION OF THE COMPANIES ACT: 241-242

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

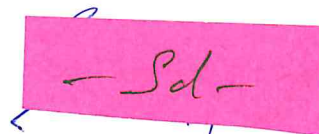
Present: Advocate for the appellant.
Mr. P. Nagesh, Mr. Nishant Anand, Advocates for the
Respondent.

ORDER

Heard the Counsel for the appellant as well as the counsel for the respondent. Counsel for the respondent has submitted that the order dated 9th July, 2018 is yet to be complied by the counsel for the appellant. Counsel for the appellant sought a couple of days' time. As the last and final opportunity, two days' time is granted for compliance of the order dated 9th July, 2018 in the matter. The counsel for the appellant is also directed to serve a copy of the documents filed before the Tribunal to the Counsel for the respondent. Post the matter to 7th November, 2019.



**(L.N. Gupta)
Member (T)**



**(P S N Prasad)
Member (J)**